

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/7110/2020**

This the 08<sup>th</sup> day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Nazir Ahmad Ahangar

.....Applicant  
(Advocate:- Ms. Saima)

Versus

1. State of Jammu and Kashmir & Ors

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

TA No. 62/7110/2020 arises out of SWP No. 1926/2015, wherein relief is claimed against J&K Legislative Assembly. This Tribunal does not have jurisdiction in respect of the employees of J&K Legislative Assembly. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**